COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 290 OF 2016

Dated: 1st September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

GAIL (India) Ltd.

...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Yoginder Handoo

Counsel for the Respondent(s) : Mr. Sumit Kishore for R.1

Mr. Piyush Joshi Ms. Sumiti Yadava

Ms. Maulishree Gupta for R.2

<u>ORDER</u>

Learned counsel for Respondent No.2 has served a copy of the reply today on the learned counsel for the appellant. Learned counsel for respondent No.1 states that he will be filing reply within one week. At a last opportunity, time to file reply is extended up to 11.09.2017 to Respondent No1. Rejoinder may be filed within two weeks thereafter.

List the matter on 13.10.2017.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai) Chairperson

ts/vt